

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

5

O.A. No.730/95

Hon'ble Shri R.K. Ahooja, Member(A)  
Hon'ble Shri Syed Khalid Idris Naqvi, Member(J)

New Delhi, this the 23rd day of August, 1999

Smt. Parminder Kaur  
W/o Shri harcharan Singh  
Ad-hoc Welfare Inspector  
in the office of D.R.M.  
Northern Railway  
State Entry Road  
New Delhi

.....Applicant

(By Advocate: Shri B.L. Madhok, proxy of  
Shri B.S. Mainee)

Versus

Union of India: Through

1. The Secretary  
Ministry of Railways  
Rail Bhawan, New Delhi

2. The General Manager  
Northern Railway  
Baroda House, New Delhi

3. The Divisional Railway Manager  
Northern Railway  
State Entry Road, New Delhi

....Respondents

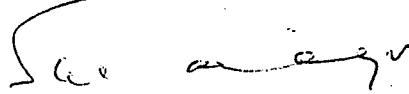
(By Advocate: Proxy of Shri R.L. Dhawan)

O R D E R (ORAL)

[ Hon'ble Shri R.K. Ahooja, Member(A) ]

Learned counsel for the applicant seeks permission to withdraw the O.A. since the applicant is no longer interested in pursuing the case. Permission granted. O.A. is dismissed as withdrawn.

2. Later Shri Dhawan also appeared.

  
(Syed Khalid Idris Naqvi)  
Member (J)

  
(R.K. Ahooja)  
Member (A)

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